

Maharashtra on 8.10.2010 and 21.10.2010. As intimated by CWC, reply is still awaited.

#### **Notification of National Highways in Madhya Pradesh**

\*346. DR. NAJMA A. HEPTULLA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has recently notified some National Highways in the State of Madhya Pradesh without consultation of the State;

(b) if so, whether the State Government of Madhya Pradesh has made any representation for change in the proposal; and

(c) if so, the details thereof along with the time by which the revised proposal is likely to be approved?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI): (a) Central Government declares new National Highways keeping in view the inter-se-priority, network connectivity and availability of funds. Recommendations of the State Governments are taken into consideration, while declaring the new National Highway.

(b) No, Sir.

(c) Does not arise.

#### **Development of National Highways through various modes of PPP**

\*347. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the Ministry develops National Highways (NHs) under various phases of National Highways Development Projects (NHDP) through a combination of various modes of delivery under Public Private Partnership (PPP); and

(b) if so, the various modes of Public Private Partnership ?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI): (a) and (b) The Government with a view to upgrade and strengthen National

Highways (NH) Infrastructure has worked out a plan under various phases of National Highways Development project (NHDP) on various modes of Public Private Partnership (PPP) and also on the public funded Engineering Procurement Construction (EPC) mode. Built-Operate-Transfer (BOT) (Toll) and BOT (Annuity) are the two modes of delivery being implemented under PPP mode. BOT (Toll) is the default mode for NH projects under NHDP.

**NSTFDC agreement with SBI**

\*348. SHRI NAND KUMAR SAI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether The National Scheduled Tribe Finance and Development Corporation (NSTFDC) has signed any refinance agreement with the State Bank of India in the recent past;

(b) if so, the details thereof;

(c) whether State Bank of India has made any arrangements to enable Scheduled Tribe Community for obtaining benefits of the said agreement;

(d) if so, the details thereof, State-wise, and

(e) the steps taken by Government to bring awareness among the Scheduled Tribe Community in various parts of the country?

THE MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO):

(a) and (b) National Scheduled Tribes Finance and Development Corporation (NSTFDC) has signed a refinance agreement with State Bank of India (SBI) through which SBI has agreed to act as a channelizing agency of NSTFDC for providing financial assistance under its Micro Credit Scheme to eligible Scheduled Tribes Self Help Groups (STSHGs). A maximum loan of Rs 5.00 lakh per SHG with a ceiling of Rs 35000/- per member can be given under this arrangement @ 6% p.a. which is repayable in a maximum period of 5 years.

(c) and (d) Yes sir. SBI has adopted the Micro Credit Scheme of NSTFDC. SBI has also issued detailed instructions to all its branches and the concerned controllers advising them to push financing under the ST SHG scheme of NSTFDC. The scheme is applicable all over India.